

**HIGH COURT OF UTTARAKHAND, NAINITAL**  
**NOTIFICATION**

**No. 348/UHC/Admin.A/2021**

**Dated: October 23, 2021**

In exercise of the powers conferred by clause (2) of Article 229 of the Constitution of India, and all other powers enabling in that behalf, Hon'ble the Chief Justice is pleased to make the following amendments in the High Court of Uttarakhand Information Technology (I.T.) Cadre Service Rules, 2019, hereinafter referred to as the 'Principal Rules': -

**The High Court of Uttarakhand Information Technology (I.T.)**  
**Cadre Service (Amendment) Rules, 2021**

1. (1) These Rules may be called the High Court of Uttarakhand Information Technology (I.T.) Cadre Service (Amendment) Rules, 2021.  
(2) They shall come into force at once.
2. After Rule 13 in the Principal Rules, Rule 13A shall be inserted, as follows: -

***13A. Ad-hoc Promotions***

- (1) *Where for promotion under these Rules, eligible candidates are available, and for exigencies of work, the post can not be left vacant till the regular promotions are made, such post may be filled by Ad-hoc promotion amongst the eligible candidates.*
- (2) *The Ad-hoc promotion under sub-rule (1) shall in no case be treated as regular promotion on the post concerned.*
- (3) *Notwithstanding that pay and allowances of the post held on the Ad-hoc promotion are made admissible, but the service rendered on such post, shall not be counted for the purposes of seniority, future promotions or other like service benefits.*
- (4) *Unless procedure for the Ad-hoc promotions under this rule is made by the Chief Justice, the promotions shall be in accordance with the seniority of eligible candidates in their respective feeding cadre, and by the authority, which is competent to make the regular promotions.*

**By Order of the Court**

**Sd/-**  
**(Dhananjay Chaturvedi)**  
**Registrar General**

**Copy forwarded for information and necessary action to:**

- (1) Principal Secretary, Law-cum-L.R., Government of Uttarakhand, Dehradun.
- (2) All the Registrars of the Court.
- (3) Officer on Special Duty (O.S.D.) of the Court.
- (4) Director, Printing & Stationery, Government Press, Roorkee, District Hardwar for publication of the Notification in the next Gazette of the Uttarakhand.
- (5) P.P.S. of the Court with request to place the notification for His Lordship kind perusal.
- (6) P.S./P.A. to Hon'ble Judges of the Court with request to place the notification for His Lordships kind perusal.
- (7) All the Joint Registrars / Deputy Registrars of the Court.
- (8) Head Bench Secretary of the Court for information and communication to all the Bench Secretaries of the Court.
- (9) I/c Head Private Secretary of the Court for information and communication to all the Private Secretaries and Personal Assistants of the Court.
- (10) P.S. to Registrar General.
- (11) All the Assistant Registrars/ Chief Protocol Officer of the Court.
- (12) Assistant Registrar (I.T.) of the Court for uploading the notification on the official website of High Court.
- (13) Librarian of the Court with the direction that the above amendment be incorporated in all the relevant books immediately.
- (14) All the Section Officers of the Court.
- (15) Management Officer/Protocol Officer/Public Relations Officer of the Court.
- (16) Guard file.

**Deputy Registrar  
Admin.A**